



2026:AHC:31434

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2938 of 2026

Rajendra Prasad

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gokaran Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The proceedings under Section 38 of the U.P. Revenue Code, 2006 was initiated by the petitioner, which was registered as Case No.05878 of 2020 in which an order dated 30.12.2020 was passed by the respondent no.2-Sub Divisional Magistrate, Tehsil-Maunath Bhanjan, District Mau in favour of the petitioner. Aggrieved against the aforesaid recall application was filed by the private respondent no.10 namely Pramod before the respondent no.2 along-with application under Section 5 of the Limitation Act. Both the applications were allowed vide order dated 07.01.2026. Aggrieved against the aforesaid petitioner has preferred present writ petition.

2. From perusal of the record it transpires that along-with the application copy of the sale deed was also appended and after going through the same the order dated 30.12.2020 was recalled and the matter was directed to be decided afresh after providing opportunity of hearing to the respondent no.10 also.

3. After going through the records of the case, the Court does not found that any prejudice has been caused to the petitioner and by the aforesaid order only direction was given to pass a fresh order after providing opportunity of hearing to the respondent no.10, who is claiming his right on account of sale deed in his favour.

- 4. The relief as prayed for in the present writ petition cannot be granted.
- 5. The writ petition being devoid of merit is hereby dismissed.

February 12, 2026
Pramod Tripathi

(Prakash Padia,J.)